

**SHRIMATI ILA PALCOUDHURI :** (Krishnagar) I was really surprised to hear the hon. Minister saying that it will be not of much use to raise the matter in the Security Council or in the U.N. But if we have a list of the atrocities, the murders, the scriliges that have happened on the Hindu temples, how is it that this thing cannot be raised in the Security Council or in the U.N. ? I do not know what other forum there is to raise it.

Secondly, about this joint committee that was supposed to sit, I would like to know how is it that we do not make further attempts to make that committee sit.

Thirdly, I would like to know whether the hon. Minister is aware that in the Hindu temples situated at the Chandranath Hills on which atrocities have been committed and, particularly, in the Shiva temple, an underground passage has been dug and an underground place has been made where lethal arms and ammunitions are stocked, that all-weather roads have been made upto the borders of India and that these are linking many of the temples and there are military bases dug under the dais of the deity. Has the Government, any information about it and, if not, will they try to find out if this is so or not ?

**SHRI SURENDRA PAL SINGH :** I have already submitted that we are making enquiries. It is difficult for me to state as to what exact use this is being put to by the Pakistan authorities, whether it is the whole Hill or a part of the Hill, or whether they are digging underground channels or reservoirs or what ever they may be doing.

As regards the other question, as to whether the matter should be raised in the U.N., I have already expressed the view that so far the Government of India's thinking has been that no useful purpose will be served by so doing. All I can say at the moment is that in view of the sentiments and views expressed by the hon. Members, this matter can again be examined by the Ministry.

12. 3 hrs

## PAPERS LAID ON THE TABLE

### ERRATA TO ADUIT REPORT ON D.D.A

THE MINISTER OF STATE IN SHE MINISTRY OF HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT (DR. S. CHANDRASEKHAR) : On behalf of Shri K. K. Shah, I beg to lay on the Table a of copy the 'Errata' to the Audit Report on the accounts of the Delhi Development Authority for the year 1967-68, laid on the Table on the 17th November, 1969. [Placed Library See No. LT-2747/70]

### GOVERNMENT REVIEW AND ANNUAL REPORT OF F.A.C.T

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS (SHRI D. R. CHAVAN) : I beg to lay on the Table a copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956 :—

- (1) Review by the Government on the working of the Fertilisers and Chemicals, Travancore Limited for the year 1968-69.
- (2) Annual Report of the Fertilisers and Chemicals, Travancore Limited, for the year 1968-69 along with the Audited Accounts and the Comments of the Comptroller and Auditor General thereon. [Placed in Library See No. LT—2748/70]

### GOVERNMENT REVIEW AND ANNUAL REPORT OF BHARAT ALUMINIUM COMPANY

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS (SHRI JAGANATHI RAO) : I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :-

- (1) Review by the Government on the

[Shri Jagannath Rao]

Bharat working of the Aluminium Company Limited, New Delhi, for the year 1968-69.

- (2) Annual Report of the Bharat Aluminium Company Limited, New Delhi, for the year 1968-69 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library See No. LT-2749/70]

**NOTIFICATION UNDER INCOME TAX ACT AND CUSTOM ACT**

THE MINISTER OF SUPPLY AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI R.K. KHADILKAR) : On behalf of Shri P.C. Sethi, I beg to lay on the Table :-

- (1) A copy each of the following Notifications (Hindi and English version) under section 296 of the Income-tax Act, 1961:

(i) The Income-tax (Amendment) Rules, 1970, published in Notification No. S.O. 152 in Gazette of India dated the 12th January, 1970.

(ii) The Income-tax (Second Amendment) Rules, 1970, published in Notification No. S.O. 719 in Gazette of India dated the 23rd February, 1970. [Placed in Library See No. LT-2750/70]

- (2) A copy of Notification No. S.O. 718 (Hindi and English version) published in Gazette of India dated the 23rd February, 1970 issued under section 280Y of the Income-tax Act, 1961.
- (3) A copy of Notification No. G.S.R. 228 (Hindi and English versions) published in Gazette of India dated the 14th February, 1970, under section 159 of the Customs Act, 1962 together with an explanatory memorandum. [Placed in Library See No. LT-2751/70]

**MESSAGE FROM THE PRESIDENT**

MR. SPEAKER : I have to inform the House that I have received the following message dated the 5th March, 1970, from President :-

"I have received with great satisfaction the expression of thanks by the Members of the Lok Sabha for the Address I delivered to both the Houses of Parliament assembled together on the 20th February, 1970."

**DEMANDS FOR SUPPLEMENTARY GRANTS (MANIPUR) 1969-70**

THE MINISTER OF SUPPLY AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI R.K. KHADILKAR) :- On behalf of Shri P.C. Sethi, I beg to present a statement showing Supplementary Demands for Grants in respect of Union territory of Manipur for 1969-70.

**ELECTION TO COMMITTEE**

**COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES**

SHRI BASUMATARI (Kokrajhar) I move :

"That this House do recommend to Rajya Sabha that Rajya Sabha do elect one member of Rajya Sabha in accordance with the system of proportional representation by means of the single transferable vote to the Committee on the welfare of Scheduled Castes and Scheduled Tribes in the vacancy caused by the resignation of Shri B.D. Khobaragade from the Committee and do communicate to this House the name of the member so elected by Rajya Sabha to Committee."

Mr. SPEAKER : The question is :

"That this House do recommend to Rajya Sabha that Rajya Sabha do